

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1906
(To be answered on the 5th May 2016)**

CASES OF DRUNKEN PILOTS

1906. SHRI CH. MALLA REDDY

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether there has been an increase in the number of pilots, both public as well as private airlines, reporting for duty with high level of alcohol in their blood;
- (b) if so, the details of such cases reported during each of the last three years and the current year, airline/year-wise;
- (c) whether the Government has given any punishments except suspending the license or taking off duty, to any of the Pilots for failing the high blood alcohol checks;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the action taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) & (b)

As per data available with DGCA, 112 Pilots have tested alcohol positive during pre-flight medical examination for consumption of alcohol during the last three years and current year. The year-wise details are as follows:

Year	No. of Pilots
2013	30
2014	26
2015	43
2016 (28.04.2016)	13

The Airline-wise details are attached as Appendix-I
(c) to (e)

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Action other than suspension is taken for the violation of Rule 24 of the Aircraft Rules 1937 which inter alia states that "No person acting as, or carried in aircraft for the purpose of acting as pilot, commander, navigator, engineer, cabin crew or other operating member of the crew thereof, shall have taken or used any alcoholic drink, sedative, narcotic or stimulant drug or preparation within twelve hours of the commencement of the flight or take or use any such preparation in the course of the flight, and no such person shall, while so acting or carried, be in a state of intoxication or have detectable blood alcohol whatsoever in his breath, urine or blood alcohol analysis or in a state in which by reason of his having taken any alcoholic, sedative, narcotic or stimulant drug or preparation, his capacity so to act is impaired."

However, no case of violation of Rule 24 of the Aircraft Rule 1937, in respect of pilot has come to the notice of DGCA during the last three year and current year.

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Airlines wise Details of BA positive case

Sl No.	Air lines	Year				Total
		2013	2014	2015	2016 (upto 28.04.2016)	
1.	Air India	02	05	09	03	19
2.	Indigo	05	04	13	03	25
3.	Air India Charters	01	Nil	Nil	01	02
4.	Blue Dart	Nil	Nil	Nil	Nil	Nil
5.	Jet Lite	03	02	Nil	Nil	05
6.	Spice Jet	05	07	05	03	20
7.	Go Air	01	01	03	Nil	05
8.	Jet Airways	12	07	12	02	33
9.	Alliance Air	01	Nil	Nil	Nil	01
10.	Air Asia	N/A	Nil	01	Nil	01
11.	Vistara	N/A	Nil	Nil	01	01
	Total	30	26	43	13	112